

**Piracy of books**

4260. **SHRIMATI MADHURI SINGH** : Will the Minister of **EDUCATION AND CULTURE** be pleased to state :

(a) whether Government's attention has been drawn to a large-scale piracy of books in the country;

(b) whether it is also a fact that there is no model contract between the author and the publisher resulting in losses to authors; and

(c) if so, the details thereof and the steps proposed to combat piracy and protect author's interests?

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND CULTURES AND SOCIAL WELFARE (SHRI P. K. THUNGON)** : (a) Yes, Sir. Through newspaper reports and representations received from book publishers, the Government are aware that there is a widespread piracy of books in the country.

(b) and (c) It is a fact that there is no model contract prescribed. The terms and conditions of a contract in respect of each work are settled mutually by the author and publisher and this in itself does not involve any losses to authors. In so far as the question of piracy is concerned, it is a problem caused by the rapid advance of technology. Piracy is a clandestine activity which causes losses to the country, authors and legitimate publishers. This problem is being studied by the Government in its various aspects with a view to finding suitable remedial measures.

**Fixing the working hours of the Drivers of Private Buses under D. T. C.**

4261. **SHRI MANOHAR LAL SAINI** : Will the Minister of **SHIPPING AND TRANSPORT** be pleased to state :

(a) whether Government are aware that frequent accidents of Delhi Transport

Corporation buses in Delhi are taking place due to fatigue and weariness of the drivers employed by the private operators on whole-day basis; and

(b) if so, what steps does his Ministry propose to take to fix the working hours of the drivers of the private buses under D.T.C. ?

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z R. ANSARI)** : (a) and (b) There are number of causative factors responsible for road accidents, fatigue and weariness of drivers being only one such factor. Section 65 of the Motor Vehicles Act, 1939 stipulates that no person shall cause, or allow any person who is employed by him for the purpose of driving a transport vehicle, or who is subject to his control for such purpose, to work—

(a) for more than five hours before he has had an interval of rest of at least half an hour; or

(b) for more than eight hours in one day; or

(c) for more than forty-eight hours in the week.

Accordingly, Private Operators working under the DTC are governed by these provisions of the M V. Act.

**Admission in Kendriya Vidyalayas**

4262. **DR. KRUPASINDHU BHOI** : Will the Minister of **EDUCATION AND CULTURE** be pleased to state :

(a) the criteria being adopted for admission to Kendriya Vidyalayas ;

(b) whether Government have received reports about irregularities in admission students; and

(c) if so, the details thereof ?